

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 246/MP/2018**

Subject : In the matter of declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III-Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015

Petitioner : Bhilangana Hydro Power Limited

Respondents : Power Transmission Corporation of Uttarakhand Limited & ors

Date of hearing : **19.11.2019**

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Ms. Shikha Ohri, Advocate, BHPL  
Shri S. Mishra, Advocate, BHPL  
Shri Abhisekh Kumar, Advocate, PTCUL  
Shri Aryaman saxsena, Advocate, PTCUL  
Ms. Harneet Kaur, Advocate, PTCUL  
Shri Vikas Sharma, PTCUL

**Record of Proceedings**

Learned proxy counsel for the Petitioner prayed for grant of time to file its rejoinder in the matter and sought adjournment of hearing. This was not objected to by the learned counsel for the Respondent, PTCUL.

2. Accordingly, the matter was adjourned. The Petitioner was directed to file its rejoinder, on affidavit, with advance copy to the Respondents, on or before **29.11.2019**. Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Deputy Chief (Law)**

